

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3441/2015

New Delhi, this the 15th day of September, 2015.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

Hemant Nagrale
Age 21 years
S/o Sh. Namdeorao G. Nagrale
Presently working as Addl. Director General of Police/
Chief Vigilance Officer
MHADA Office, Bandra,
Mumbai. ... Applicant

(By Advocate : Shri Nitish Gupta)

Versus

1. Union of India
Through Home Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Union of India
Through Secretary
Department of Personnel & Training
Ministry of Personnel, P.G. and Pensions
New Delhi.
3. State of Maharashtra
Through Addl. Chief Secretary (Home)
Home Department, Mantralaya
Mumbai – 400 032. ... Respondents

(By Advocate : Shri Gyanendra Singh)

ORDER (ORAL)

Heard Shri Nitish Gupta for the applicant and Shri Gyanendra Singh, who appeared on behalf of the respondents.

2. The applicant, an IPS Officer of 1987 Batch of Maharashtra Cadre, filed the present O.A. seeking the following relief:

- A. Direct the Respondents to consider the Applicant's case under Rule 3 of the 1960 Rules and thereafter relax consideration of Rule 16-A (4) of the 1958 Rules qua the Applicant as has been done in the case of Sh. K.L. Prasad; and
- B. Direct the Respondents to decide Applicant's representations dated 06.09.2012 and 24.12.2013 in terms of the Rule 3 of the 1960 within a time-bound manner after granting an opportunity of personal hearing and taking into account the order dated 19.06.1987 passed in Sh. K.L. Prasad's and other relevant facts and circumstances; and
- C. Award cost of the present Litigation; and
- D. Pass such other and further orders as deemed fit by this Hon'ble Tribunal in the facts and circumstances of the case."

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondents, including Annexure P-8, dated 24.12.2013. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 24.12.2013 of the applicant and to pass appropriate speaking and reasoned orders

thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(V. AJAY KUMAR)
Member (J)

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